

आयकर अपीलीय अधिकरण,पटना न्यायपीठ,पटना

IN THE INCOME TAX APPELLATE TRIBUNAL PATNA BENCH, PATNA

श्री चन्द्र मोहन गर्ग, न्यायिक सदस्य एवं श्री एल.पी.साहु, लेखा सदस्य के समक्ष ।

BEFORE SHRI CHANDRA MOHAN GARG, JM & SHRI L.P.SAHU, AM

आयकर अपील सं./ITA No.130/PAT/2019

(निर्धारण वर्ष / Assessment Year :2015-2016)

Balaji Hyundai Auto Pvt. Ltd. , Muzaffarpur	Vs.	ACIT,Circle-1, Muzaffarpur.
स्थायी लेखा सं./PAN No. : AACCB9568K		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)
निर्धारिती की ओर से /Assessee by	:	None
राजस्व की ओर से /Revenue by	:	Shri Supriya Biswas, JCIT-DR
सुनवाई की तारीख / Date of Hearing	:	18/09/2019
घोषणा की तारीख/ Date of Pronouncement	:	19/09/2019

आदेश / O R D E R

Per Bench:

This is an appeal filed by the assessee against the order of Commissioner of Income Tax (Appeals), Muzaffarpur, dated 04.02.2019 for the assessment year 2015-2016.

2. None appeared on behalf of the assessee even the case was called for second round of hearing. Therefore, we proceeded to dispose off the appeal of the assessee after considering the submissions of Id.DR and the material evidence available on record.

3. We have heard the submissions of Id. DR and perused the entire material placed on record. At the outset, we find that the Id. CIT(A) has passed the impugned order ex-parte. Considering the facts and circumstances of the case and in the interest of justice and fair-play, there will be no prejudice to the Revenue if one more opportunity be granted to

the assessee to represent its case before the CIT(A). Accordingly, we restore the appeal of the assessee to the file of CIT(A) to pass a speaking and reasoned order considering the findings of AO and the submissions of the assessee, after providing sufficient opportunity of hearing to the assessee. The assessee is also directed to cooperate with the CIT(A) positively for early disposal of the case.

4. In the result, appeal of the assessee is allowed for statistical purposes.

Order pronounced in the open court on 19/09/2019.

**Sd/-
(C.M.GARG)**

न्यायिक सदस्य / JUDICIAL MEMBER

**Sd/-
(L.P.SAHU)**

लेखा सदस्य / ACCOUNTANT MEMBER

पटना /Patna; दिनांक Dated 19/09/2019

S.Sinha(PS)

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant-
2. प्रत्यर्थी / The Respondent-
3. आयकर आयुक्त(अपील) / The CIT(A),
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पटना / DR, ITAT, Patna
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,

**(Private Secretary)
ITAT Patna Bench, Patna**

Sr. No.	Details	Date	Initials	Designation
1	Draft dictation sheets are attached	Dictated on computer		Sr.PS/PS
2	Draft dictated on	19.09.19		Sr.PS/PS
3	Draft Placed before author	19.09.19		Sr.PS/PS
4	Draft proposed & placed before the Second Member			JM/AM
5	Draft discussed/approved by Second Member			JM/AM
6	Approved Draft comes to the Sr.PS/PS			Sr.PS/PS
7	Order pronouncement on			Sr.PS/PS
8	File sent to the Bench Clerk			Sr.PS/PS
9	Date on which the file goes to the Head clerk			
10	Date on which file goes to the AR			
11	Date of Dispatch of order			